

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.257 OF 1999.

DATE OF ORDER:18-2-1999.

BETWEEN:

Mohd.Ahmed.

.....Applicant

a n d

1. Director, Advanced Training Institute for Electronics and Process Instrumentation, Ramanthapur, Hyderabad-500 013.
2. Director of Apprentice Training, Director General of Employment and Training, Ministry of Labour, Shramshakthi Bhavan, New Delhi-110 001.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.B.Vijay Kumar

COUNSEL FOR THE RESPONDENTS :: Mr.V.Vinod Kumar

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN))

Heard Mr.Durga Rao for Mr.P.B.Vijay Kumar, learned Counsel for the Applicant and Mr.V.Vinod Kumar, learned Standing Counsel for the Respondents.

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D.No.257/1999.

2. The applicant submits that his case has to be considered for promotion to the post of Junior Instructor (Motor Driving) without insisting on the Certificate from the Central Training Institute. He has filed number of representations in this connection. It is seen from the enclosed Annexures, that his representations had been forwarded to R-2 for a final decision. It appears no final decision has been taken.

3. This DA is filed to declare ^{that} the prescription of C.T.I. Instructors Training as mandatory for the inservice candidate for the purpose of promotion to the post of Motor Driving Instructor, ^{is arbitrary + illegal} and to consequentially promote the applicant to the post of Motor Driving Instructor as per the recommendations of the Departmental Promotion Committee or by extending similar treatment as extended to the earlier promotees without insisting the said qualification.

4. At this juncture, we do not like to express any view in this connection. His representations had already been forwarded to R-2 for a final decision. Hence, R-2 should decide the issue expeditiously and advise R-1 suitably in this connection. Till such time a decision is received by R-1 from R-2, the post of Junior Instructor (Motor Driving), if it is not already filled, ^{shall} ~~will~~ be kept unfilled.

(The Registry should send a copy of the DA to Respondent No.2)

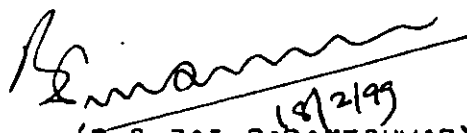
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5. The OA is disposed of at the admission stage itself. No costs.

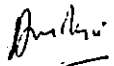

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL)


(R.RANGARAJAN)
MEMBER (ADMN)

DATED: this the 18th day of February, 1999

Dictated to steno in the Open Court

DSN


22.2.99